

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6337/2021

This the 12th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Radha Sharma

.....Applicant

(Advocate:- Mr. Sandeep Singh-Not present)

Versus

1. The State of Jammu and Kashmir and ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. The applicant had filed the instant T.A. seeking a direction to the respondents to accept her documents and allow her to participate in the engagement process of Teacher in District Reasi. The Hon'ble High Court vide order dated 11.07.2021 had directed the respondents to conduct the interview of the applicant for the post of Teacher District Cadre, Reasi. No information is forthcoming as to what happened after interview of the applicant was conducted by the respondents. This petition was filed way back in the year 2011 and probably it may have become infructuous also.

3. Accordingly, the T.A. is dismissed due to non appearance of the applicant and for non prosecution.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...